

IN THE HIGH COURT OF JUDICATURE AT HYDERABAD  
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH

[Special Original Jurisdiction]

TUESDAY THE TWENTYFIFTH DAY OF OCTOBER  
TWO THOUSAND AND SIXTEEN

PRESENT  
**HONOURABLE SRI JUSTICE SURESH KUMAR KAIT**

**CRIMINAL APPEAL NO. 600 OF 2016**

Between:

Dr.V.Srisailam ..... Appellant/Defacto Complainant

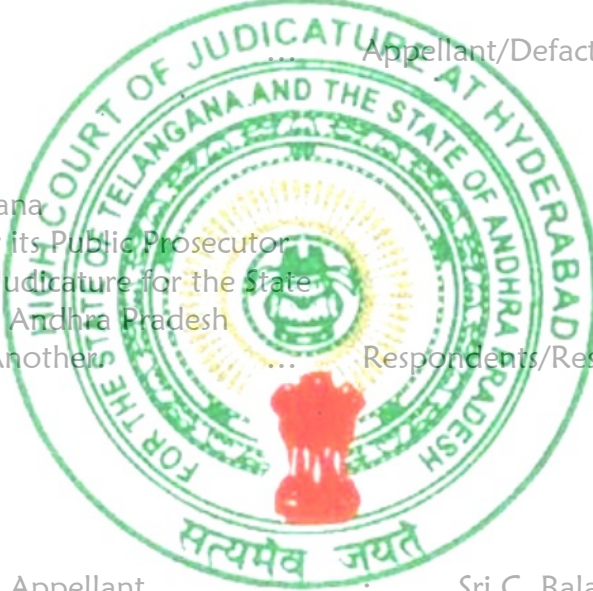
V/s.

State of Telangana  
Represented by its Public Prosecutor  
High Court of Judicature for the State  
of Telangana & Andhra Pradesh  
Hyderabad & Another ..... Respondents/Respondents

Counsel for the Appellant : Sri C. Balagopal

Counsel for the Respondent: : Public Prosecutor [TG] for R-1  
Sri N. Naveen Kumar for R-2

The court made the following: [order follows]



**HONOURABLE SRI JUSTICE SURESH KUMAR KAIT****CRIMINAL APPEAL NO. 600 OF 2016****ORDER :**

This Criminal Appeal is filed by the appellant/defacto complainant under section 378 of Cr.P.C., aggrieved by the judgment dated 15/2/2016 passed in Criminal Appeal No. 455 of 2015 by the Special Judge for Trial of Offences under SCs and STs [POA]-cum-VI-Additional Metropolitan Sessions Judge, Secunderabad, reversing the conviction and sentence passed by the Court of VII Special Magistrate, Hyderabad, in CC No. 142 of 2014, dated 22/5/2015.



2. Sri C. Balagopal, learned counsel for the appellant/defacto complainant submits that the matter was settled outside the Court and seeks permission to withdraw the Criminal Appeal.

3. Permission is accorded.

4. Accordingly, this Criminal Appeal is dismissed as withdrawn.

5. As a sequel, miscellaneous petitions if any, pending in this

Criminal Appeal shall stand closed.

**JUSTICE SURESH KUMAR KAIT.**



25/10/2016  
I s L

**HONOURABLE SRI JUSTICE SURESH KUMAR KAIT**

CRIMINAL APPEAL NO. 600 OF 2016



Date: 25/10/2016  
Circulation No.  
Court Master: I s L